



NATIONAL COMPANY LAW APPELLATE TRIBUNAL

F.No. 10/37/2018-NCLAT

Dated: 15th May, 2023

ORDER
(No. 064 / 2023)

The Appeals / Interlocutory Applications / Reply / Rejoinder etc. are being e-filed in the National Company Law Appellate Tribunal (NCLAT) through e-filing portal (<https://efiling.nclat.gov.in>) w.e.f. 04.01.2021. The Competent Authority has further directed that the filing of hard copies of Appeals/ Interlocutory Applications/ Reply / Rejoinder etc. shall not be mandatory with immediate effect.

The Standard Operating Procedures (SOPs)/ Orders/ Circulars/ Notices issued by the NCLAT from time to time regarding filing of Appeals/ Interlocutory Applications / Reply / Rejoinder etc. shall stand modified to that extent accordingly.

By Order of the Hon'ble Chairperson

Sd/-
(Peeush Pandey)
Registrar